COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 254 of 2017

Dated: 27th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Pallavpuram Tambaram MSW Private LimitedAppellant(s)

Vs.

Tamil Nadu Generation and Distribution Company ...Respondent(s)

(TANGEDCO) & Ors.

Counsel for the Appellant(s) : Mr. Alok Agarwal

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

Mr. Sethu Ramalingam for R-7

<u>ORDER</u>

Admit. Mr. Vallinayagam appears on behalf of Respondent No.1 and Mr. Sethu Ramalingam appears on behalf of Respondent No.7 and they seek four weeks time to file reply. They may file the same on or before 25.04.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>23.05.2018.</u>

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor) Technical Member